

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00788/2018

Jabalpur, this Thursday, the 23rd day of August, 2018

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

M.K. Verma,
S/o Shri Phoolchand Verma,
Aged about 64 years,
(Ex-CBPS KTE)
District Katni (M.P.)

-Applicant

(By Advocate –**Shri P.K. Tiwari**)

V e r s u s

1. Union of India,
Through its Secretary,
Ministry of Railway
Rail Bhawan,
New Delhi 110001

2. The General Manager,
West Central Railway
Jabalpur Division
Jabalpur (M.P.) 482001

3. The Senior Commercial Divisional Manager/
Disciplinary Officer
West Central Railway
Jabalpur District
Jabalpur (M.P.)482001

- Respondents

(By Advocate –**Shri A.S. Raizada**)

O R D E R (Oral)
By Navin Tandon, AM:-

The applicant was working with the respondent-department on the post of CBPS Katni.

2. The applicant was served with an order dated 11.12.2013 (Annexure A-1) of compulsory retirement on the ground of irregularities while performing his duties. He preferred an appeal (Annexure A-9) before the respondent department which was rejected by the appellate authority on 27.07.2015.

3. The applicant submitted a revision petition dated 16.11.2015 (Annexure A-11) to the revisional authority, which is still pending consideration before the said authority.

4. Learned counsel for the applicant submits that the applicant would be satisfied if the revisional authority of the respondents is directed to consider and decide the said revision petition dated 16.11.2015 (Annexure A-11) in a time bound fashion, with a reasoned and speaking order.

5. Shri A.S. Raizada, learned Standing counsel appears on behalf of the respondents on receipt of advance copy of O.A. and submits that he has no objection if this Original Application is decided in above terms.

6. Accordingly, this Original Application is disposed of at admission stage itself, without going into the merits of the case, by directing the revisional authority of the respondents to consider and decide the applicant's revision petition dated 16.11.2015 (Annexure A-11), with a reasoned and speaking order, within a period of 60 days from the date of receipt of a certified copy of this order. The decision so taken shall be communicated to the applicant.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member

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